

Annex VI

(Paragraph 11)

Claim for the month of:

Name of the bank:

Address of the Forged Note Vigilance:

E-mail address:

State/Union territory-wise summary of Counterfeit Notes detected and Reported by the bank:

| Name of State / UT | Particulars | Denominational detail in pieces | | | | | | Total |
|--------------------|--|---------------------------------|----|----|-----|-----|------|-------|
| | | 10 | 20 | 50 | 100 | 500 | 1000 | |
| | Banknotes Processed through machines | | | | | | | |
| | Counterfeit Notes Detected and Reported | | | | | | | |
| | Claim for compensation @ 25% of the notional value of counterfeit notes detected | | | | | | | |

₹To be indicated separately for each State / UT

Certified that (i) Consolidated Monthly Reporting /FIRs, as applicable, to Police have been done in respect of all notes indicated above, and (ii) the related data has been reported to the Issue Office of Reserve Bank of India concerned.

Name of Head of the FNV Cell _____

Designation _____

Date _____

Forwarded to Department of Currency Management, (FNV Division), Reserve Bank of India, Mumbai

NB:: claim to be prepared in MS-Excel and transmitted by [e-mail](#) within 15 days of succeeding month.